

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD
REGIONAL BENCH - COURT NO. 3**

EXCISE Appeal No. 11246 of 2017-DB

[Arising out of Order-in-Original/Appeal No SIL-EXCUS-000-COM-075-16-17 dated 27.01.2017 passed by Commissioner of Central Excise, Customs and Service Tax-SILVASA]

Twenty Century Wire Rods Limited

Survey No. 108/8/3, Surangi Road,
Khadoli, SILVASSA
DADRA & NAGAR HAVELI

.... Appellant

VERSUS

Commissioner, CGST & Central Excise, Silvassa Respondent

Commissioner Central Excise, Customs & Service Tax,
Silvassa, 4th floor, Adarsh Dham Building, Vapi
Daman Road Vapi Opp. VAPI, Gujarat

APPEARANCE :

None for the Appellant

Shri Tara Prakash, Deputy Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 25.09.2024

FINAL ORDER NO. 12172/2024

RAMESH NAIR :

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that this appeal has come up for hearing on 04.06.2024, 01.07.2024, 19.07.2024, 02.08.2024, 30.08.2024 and today on 25.09.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Order dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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